

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON :08.04.2016

Court No. : 3

Item No. : 33

INTERLOCUTORY APPLICATION NOS. 1 & 2

(Application for Condonation of Delay in filing & refiling the Special Leave
Petition)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO.CC...6139 OF 2016

WITH PRAYER FOR INTERIM RELIEF

M/S BAJAJ HINDUSTHAN LTD.

...PETITIONER(s)

VERSUS

STATE OF U.P. & ORS.

...RESPONDENT(s)

OFFICE REPORT

The Special Leave Petition above-mentioned has been filed against the Judgement and Order dated 16.10.2014 & 04.03.2016 , passed by the High Court of Judicature at Allahabad, in Writ-C No. 54974 of 2014 and Writ-C No. 395 of 2016 respectively.

It is submitted that Special Leave Petition filed against order dated 04.03.2016 is within time, and there is a delay of 430 days in Special Leave Petition filed against order dated 16.10.2014 and counsel has filed an application for condonation of delay to condone the said delay.

The matter above mentioned is listed before the Hon'ble Court with this report.

Dated this 06th day of April , 2016.

ASSISTANT REGISTRAR

Copy to:

Mr. Syed Shahid Husain Rizvi, Advocate.

ASSISTANT REGISTRAR